

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 61 of 2020

IN THE MATTER OF:

Sagar Shankar Bait

...Appellant

Vs

L & T Finance Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Prashant S. Kejale, Advocate.

For Respondents:

ORDER

29.01.2020: Let notice be issued upon Respondents by Speed Post. Requisites alongwith process fee, if not already file, be filed by tomorrow. If the Appellant provides email address of the Respondents, let notice be also issued through email.

Learned counsel for the Appellant will file certified copy of the impugned order within one week.

Post the matter 'for admission (after notice)' on **17th February, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

am/nn